Filed on: 16.02.2021

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI

MEMORANDUM OF ORIGINAL APPLICATION

(Under Section 18(1) read with Sections 14, 15 of National Green Tribunal Act 2010)

APPLICATION No. 241 OF 2020

BETWEEN

MOHAMMED JISHAR & ORS.. **APPLICANTS**

Versus

UNION OF INDIA & ORS..**RESPONDENTS**

OBJECTION FILED AGAINST THE JOINT COMMITTEE REPORT FILED BY THE RESPONDENTS AS PER THE ORDER DATED 11.11.2020 OF THIS HON' BLE TRIBUNAL

RAJAN VISHNURAJ HARISH VASUDEVAN
Advocates
COUNSEL FOR THE APPLICANTS
Amicus Advocates
II Floor, Chundanal Monarch, K.K Padmanabhan Road, Kochi-18
Email: legalfriend@gmail.com / amicusadvocates@gmail.com
Mobile No: +91-9447755896

Scanned with CamScanner

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI

MEMORANDUM OF ORIGINAL APPLICATION

(Under Section 18(1) read with Sections 14, 15 of National Green Tribunal Act 2010)

APPLICATION No. 241 OF 2020

BETWEEN

MOHAMMED JISHAR & ORS.. **APPLICANTS**

Versus

UNION OF INDIA & ORS...**RESPONDENTS**

INDEX

SL NO.	PARTICULARS	PAGE NOS
1.	Objection filed by the applicants	1 – 4
2.	Annexure A10: A true photocopy of the information dated 11.08.2020 obtained through RTI from the office of the Special Deputy Collector, (LA) along with its English Translation	5 - 11

Date: 15.02.2021

Place: Kochi

Counsel for the applicants

Scanned with CamScanner

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI

MEMORANDUM OF ORIGINAL APPLICATION

(Under Section 18(1) read with Sections 14, 15 of National Green Tribunal Act 2010)

APPLICATION No. 241 OF 2020

BETWEEN

MOHAMMED JISHAR & ORS.. **APPLICANTS**

Versus

UNION OF INDIA & ORS...**RESPONDENTS**

OBJECTION FILED AGAINST THE JOINT COMMITTEE REPORT FILED BY THE RESPONDENTS AS PER THE ORDER DATED 11.11.2020 OF THIS HON' BLE TRIBUNAL

I, Mohammed Jishar, aged 42 years, S/o Hamza, residing at Pulikkal House, Veliancode P.O, Malappuram district, Kerala – 679579, do hereby solemnly affirm and state:

1. I am the 1st applicant in the above mentioned case and I am conversant with the facts and circumstances of the present case. I am competent to affirm this affidavit and also on behalf of the 2nd and 3rd applicants also. I have received a copy of the Joint Committee report filed as per the direction of this Hon'ble Tribunal on 11.11.2020. I have various objections regarding the report filed by the Joint Committee and hence this objection.

2. It is respectfully submitted that the submission of the respondents in the joint committee report that all the acquisition of the land are within inside 7 to 45 metres and the proposed RoW for 6 lane configurations is 45 metres with additional land acquisition varying from zero to 38 metres and that in bypasses realignment maximum with of land acquisition is 45

Mohammed Jishar Beena.K.D K.S. Zakariya

Scanned with CamScanner

metres from Ramanattukara to Edapally is not true. The applicants herein submit that in various areas, the respondents are making land acquisitions in excess of what is submitted in the joint committee report. Some of such acquisitions are as follows:

- *In Manathala Village in Thrissur district, in the design chainage from 349+730 to 349+800, in the existing alignment, the acquisition done is more than 40 metres in width.*
- *In Orumanayoor Village in Thrissur district, in the design chainage from 352+350 to 352+420, in the existing alignment, the acquisition is done for additional right of way, more than 40 metres in width.*
- *In Orumanayoor Village in Thrissur district, in the design chainage from 353+980 to 354+150, in the existing alignment, the width of additional right of way is more than 40 meters in width.*
- *In Valappadu Village in Thrissur district, in the design chainage from 374+780 to 374+910, the acquisition for additional right of way is more than 40 meters in width.*
- *In Ala Village in Thrissur district, the design chainage from 392+340 to 392+720, acquisition is done more than 40 metres for the additional right of way in existing alignment.*

This is in Edapally-Ramanattukara stretch. This area is not involved in the realignment or by-pass area as stated by the sub-committee, but comes within the existing alignment. These are only some of the acquisitions done by the respondents in this manner. The applicants have been able to find out the exact details the above mentioned chainage for these area only due to the time constraint granted by this Hon'ble Tribunal.

3. It is submitted that in the project at the Cheranelloor junction in Ernakulam district, the approved alignment for the proposed acquisition contains a butterfly flyover having more than 100 metres width in both sides in the year 2019. The said flyover is still part of the project and as

Mohammed Irshar. Beena. K.D K.S. Zakariya

Scanned with CamScanner

per the information received from Special Deputy Collector (LA), it is seen that as per the notification dated 29.11.2018, it was proposed to acquire 14.6768 hectares of land for the construction of the above mentioned flyover. However, in the notification dated 12.02.2020, only 5.0928 hectares of land is proposed for the said flyover construction. Now, the applicant submit that in order to circumvent the issue of obtaining prior environmental clearance, the respondents have reduced the acquisition of this area. The modus operandi of the respondents is to complete this land acquisition process and then issue fresh notifications under Section 3A of the NHAI Act to acquire the rest of the land as further expansion. This is nothing but piece meal approach of a project in terms of width. This is exactly the apprehension which was raised by the EAC in Annexure A9. On the earlier occasion, the piece meal approach was taken up length wise now it is being done for the width of the project in various stages. A true photocopy of the information dated 11.08.2020 obtained through RTI from the office of the Special Deputy Collector, (LA) along with its English Translation is produced herewith and marked as **Annexure A10**.

4. Therefore, it is most humbly requested and prayed that this Hon'ble Tribunal may accept the objection and reject the findings made in the Joint Committee Report, in the interest of justice, equity and good conscience.

Mohammed Jishar

Beena.K.D

K.S.Zakariya

SIGNATURE OF APPLICANTS

COUNSEL FOR THE APPLICANTS

Scanned with CamScanner

VERIFICATION

We, Mohammed Jishar, aged 42 years, S/o Hamza, residing at Pulikkal House, Veliancode P.O, Malappuram district, Kerala – 679579, Beena K.D, aged 43 years, W/o Das P K,Residing at Puthnveettil House, Valappadu P.O, Anamizhungi, Thrissur district, Kerala, K.S Zakariya, aged 48 years, S/o K.M Saidu Muhammed,Kalappurakkal, Cheranelloor P.O, Kochi,Ernakulam district, Kerala – 682034, the applicants herein, do hereby verify that the contents of the above paragraphs No. 1 to 4, are true to the best of our knowledge and that we have not suppressed any material fact.

Mohammed Jishar

Beena. K.D

K.S. Zakariya

SIGNATURE OF APPLICANTS

Date: 15.02.2021

Place: Kochi

Scanned with CamScanner

Annexure A10

5

ഭരണഭാഷ – മാതൃഭാഷ

നം: എ2-1282/2020

സ്പെഷ്യൽ ഡെപ്യൂട്ടികളക്ടറുടെ കാര്യാലയം
(എൽ.എ) എൻ.എച്ച് 66
(കുറ്റിപ്പുറം - ഇടപ്പിള്ളി) എറണാകുളം
നോർത്ത് പറവൂർ പി.ഒ - 683513
ഫോൺ : 0484 2443399
Email : dycollectorlanh66ekm@gmail.com
തിയതി: 11.08.2020

പ്രേഷകൻ

സോണി ബേബി ടി
പൊതുവിവരാവകാശ ഓഫീസർ & സീനിയർ സൂപ്രണ്ട്
സ്പെഷ്യൽ ഡെപ്യൂട്ടി കളക്ടറുടെ കാര്യാലയം
എൽ.എ. എൻ.എച്ച് നമ്പർ-66, എൻ. പറവൂർ
എറണാകുളം

സ്വീകർത്താവ്

ശ്രീ. ഹരിദാസ് വി കെ
ഉദയം വലിയപറമ്പിൽ
ഘണ്ടകർണ്ണൻ വെളി
എൻ. പറവൂർ പി.ഒ

സർ,

വിഷയം: വിവരാവകാശ നിയമം 2005 – വിവരങ്ങളും, പകർപ്പുകളും അനുവദിക്കുന്നത് - സംബന്ധിച്ച്

സൂചന : (1) താങ്കളുടെ 27.07.2020 തിയതിയിലെ അപേക്ഷ.

(2) താങ്കളുടെ 01.02.2020, 26.02.2020 എന്നീ തിയതികളിലെ വിവരാവകാശ നിയമ പ്രകാരമുള്ള അപേക്ഷകൾ.

സൂചനകളിലേക്ക് താങ്കളുടെ ശ്രദ്ധ ക്ഷണിക്കുന്നു. സൂചന (1) പ്രകാരം 1 മുതൽ 7 വരെ ക്രമ നമ്പറുകളിലായി ആവശ്യപ്പെട്ട വിവരങ്ങൾക്കുള്ള മറുപടി ക്രമ നമ്പർ പ്രകാരം താഴെ ചേർക്കുന്നു:-

1. 1956-ലെ ദേശീയപാത ആക്ടിൽ 3എ വിജ്ഞാപനം അസാധുവാകുന്ന സാഹചര്യം വ്യക്തമാക്കിയിട്ടുള്ളതാണ്. ആവശ്യമുള്ള പക്ഷം, ടി ഭാഗം ഉൾപ്പെടുന്ന പേജുകളുടെ (2 പേജ്) പകർപ്പ് ഒരു പേജിന് 2/- രൂപ നിരക്കിൽ ഫീസ് അടവു വരുത്തി താങ്കൾക്ക് വാങ്ങാവുന്നതാണ്. കാരണങ്ങൾ വ്യക്തമാക്കുക എന്നത് വിവരാവകാശ നിയമത്തിന്റെ പരിധിയിൽ വരുന്നതല്ലെന്നും, ഒരു പൊതുസ്ഥാപനത്തിന്റെ കൈവശത്തിലോ നിയന്ത്രണത്തിലോ ഉള്ള വിവരം പൊതുജനങ്ങൾക്ക് ലഭ്യമാക്കുക എന്നതാണ്

Scanned with CamScanner

A10/2

വിവരാവകാശ നിയമം അനുശാസിക്കുന്നതെന്നും ബഹുമാനപ്പെട്ട കേരള സംസ്ഥാന വിവരാവകാശ കമ്മീഷൻ പ്രസക്തമായ പല ഉത്തരവുകളിലും വ്യക്തമാക്കിയിട്ടുള്ളതാണ്.

1(a). നാഷണൽ ഹൈവേ അതോറിറ്റി ഓഫ് ഇന്ത്യ പ്രൊജക്ട് ഡയറക്ടർക്ക് 30.11.2019 തിയതിയിൽ എ2-25/2018 നമ്പരായി നൽകിയ കത്തിൽ 29.11.2018-ലെ 3എ വിജ്ഞാപനം അസാധുവായ കാര്യം പരാമർശിച്ചിട്ടുള്ളതാണ്. ടി കത്തിന്റെ (1 പേജ്) പകർപ്പ് ഒരു പേജിന് 2/- രൂപ നിരക്കിൽ ഫീസ് അടവു വരുത്തി താങ്കൾക്ക് വാങ്ങാവുന്നതാണ്. ടി കത്തിന്റെ പകർപ്പ് ജില്ലാ കളക്ടർക്ക് നൽകിയിട്ടുള്ളതാണ്.

16.12.2019-ൽ നാഷണൽ ഹൈവേ അതോറിറ്റി ഓഫ് ഇന്ത്യ-യിൽ നിന്നും ഇ-മെയിൽ മുഖാന്തിരം 3എ വിജ്ഞാപനം തയ്യാറാക്കുന്നതിനുള്ള ഡാറ്റ ലഭ്യമാക്കിയിട്ടുള്ളതാണ്. ടി ഡാറ്റ ബന്ധപ്പെട്ട അടിസ്ഥാന രേഖകളുമായി ഒത്തുനോക്കി ആവശ്യമായ ഭേദഗതികൾ വരുത്തിയാണ് നിലവിലെ 3എ വിജ്ഞാപനം പ്രസിദ്ധീകരിച്ചത്. ടി ഡാറ്റയുടെ പകർപ്പ് 99 പേജുകൾ വരുന്നതാണ്. ആയതിൽ 27 പേജ് എ3 സൈസിൽ ഉള്ളതാണ്. ആയതിന് ഒരു പേജിന് 5/- (അഞ്ച്) രൂപാ നിരക്കിലും ബാക്കി 72 പേജുകൾ ഒരു പേജിന് 2/- രൂപ നിരക്കിലും ഫീസ് അടവു വരുത്തി താങ്കൾക്ക് വാങ്ങാവുന്നതാണ്.

2.
2(a) 12.02.2020-ലെ ഇന്ത്യാ ഗസറ്റിൽ എസ്.ഒ 675(ഇ) നമ്പരായി പ്രസിദ്ധീകരിച്ച 3എ വിജ്ഞാപനത്തിൽ ചേരാനെല്ലൂർ, ഇടപ്പള്ളി നോർത്ത്, ആലങ്ങാട്, കോട്ടുവള്ളി, മൂത്തകുന്നം, പറവൂർ, വടക്കേക്കര, വരാപ്പുഴ എന്നി 8 വില്ലേജുകളിൽ നിന്നും ഏറ്റെടുക്കുന്ന സ്ഥലങ്ങളുടെ സർവ്വെ/ സബ് ഡിവിഷൻ നമ്പരുകൾ, തരം, വിസ്തീർണ്ണം എന്നിവ ക്രമ നമ്പരിട്ട് രേഖപ്പെടുത്തിയിട്ടുള്ളതാണ്. ടി ക്രമ നമ്പരുകൾ പ്രകാരം യഥാക്രമം 295, 277, 32, 167, 159, 80, 89, 73 എണ്ണം സർവ്വെ / സബ് ഡിവിഷനുകൾ ഉള്ളതാണ്.

സൂചന (2) പ്രകാരം 26.02.2020 തിയതി ഈ കാര്യാലയത്തിൽ താങ്കൾ സമർപ്പിച്ചിരുന്ന അപേക്ഷയിൽ, 12.02.2020-ൽ പ്രസിദ്ധീകരിച്ച 3എ വിജ്ഞാപനത്തിന്റെ പകർപ്പ് താങ്കളുടെ കൈവശത്തിൽ ഉള്ളതായി പറഞ്ഞിരുന്നു. ആവശ്യമുള്ള പക്ഷം 74 പേജുകളുള്ള വിജ്ഞാപനത്തിന്റെ പകർപ്പ് ഒരു പേജിന് 2/- രൂപ നിരക്കിൽ ഫീസ് അടവു വരുത്തി താങ്കൾക്ക് വാങ്ങാവുന്നതാണ്.

3. ബന്ധപ്പെട്ട രേഖ / വിവരം ഈ കാര്യാലയത്തിൽ ലഭ്യമല്ല.

3(a) . ഇല്ല

4, 4(a). 12.02.2020 തിയതിയിലെ 3എ വിജ്ഞാപനത്തിനെതിരെ സമർപ്പിച്ച ആക്ഷേപങ്ങളിൽ സെക്ഷൻ 3(സി) ഹിയറിംഗ് നടത്തുന്നതടക്കമുള്ള പ്രാരംഭ നടപടികളാണ് നിലവിൽ സ്വീകരിച്ചു വരുന്നത്. നഷ്ടപരിഹാരം കണക്കാക്കുന്നതുമായി ബന്ധപ്പെട്ട കേന്ദ്ര ഉപരിതല ഗതാഗത മന്ത്രാലയത്തിൽ നിന്നുള്ള ഉത്തരവ് ലഭ്യമായിട്ടുള്ളതാണ്. ആയതിന്റെ (2 പേജ്) പകർപ്പ് ഒരു പേജിന് 2/- രൂപ നിരക്കിൽ ഫീസ് അടവു വരുത്തി താങ്കൾക്ക് വാങ്ങാവുന്നതാണ്.

Scanned with CamScanner

7 A10/J

4(b) സ്ഥലത്തിന്റെ വാല്യുവേഷനുമായി ബന്ധപ്പെട്ട് റവന്യൂ (ബി) വകുപ്പ്, പ്രിൻസിപ്പൽ സെക്രട്ടറി, ജില്ലാ കളക്ടർ, എറണാകുളം എന്നിവരുടെ ഉത്തരവുകൾ ലഭ്യമായിട്ടുള്ളതാണ്. ആയതിന്റെ (3 പേജ്) പകർപ്പ് ഒരു പേജിന് 2/- രൂപ നിരക്കിൽ ഫീസ് അടവ് വരുത്തി താങ്കൾക്ക് വാങ്ങാവുന്നതാണ്.

4(c)

5, 5(a) - 12.02.2020-ലെ ഇന്ത്യാ ഗസറ്റിൽ എസ്.ഒ 675(ഇ) നമ്പരായി പ്രസിദ്ധീകരിച്ച 3എ വിജ്ഞാപന പ്രകാരമുള്ള പ്രാരംഭ ജോലികൾ മാത്രമാണ് നിലവിൽ സ്വീകരിച്ചു വരുന്നത്. ചോദ്യത്തിൽ ഉന്നയിച്ചിട്ടുള്ള കാര്യങ്ങൾ സംബന്ധിച്ച് തീരുമാനം എടുക്കേണ്ട ഘട്ടത്തിൽ കേന്ദ്ര ഉപരിതല ഗതാഗത വകുപ്പ് മന്ത്രാലയം, നാഷണൽ ഹൈവേ അതോറിറ്റി ഓഫ് ഇന്ത്യ എന്നിവയുടെ നിലവിലെ ഉത്തരവുകൾ പ്രകാരവും, കാലികമായി കേന്ദ്ര / സംസ്ഥാന സർക്കാരുകൾ പുറപ്പെടുവിക്കുന്ന ഉത്തരവുകൾ പരിഗണിച്ചും തീരുമാനമെടുക്കുന്നതാണ്. ടി വിഷയവുമായി ബന്ധപ്പെട്ട് ലഭ്യമായ കേന്ദ്ര ഉപരിതല ഗതാഗത വകുപ്പ് മന്ത്രാലയം, റവന്യൂ (ബി) വകുപ്പ് എന്നിവിടങ്ങളിൽ നിന്നുള്ള ഉത്തരവുകളുടെ / മാർഗ്ഗനിർദ്ദേശങ്ങളുടെ (10 പേജ്) പകർപ്പ് ഒരു പേജിന് 2/- രൂപ നിരക്കിൽ ഫീസ് അടവ് വരുത്തി താങ്കൾക്ക് വാങ്ങാവുന്നതാണ്.

5(b). ബന്ധപ്പെട്ട രേഖ / വിവരം ഈ കാര്യാലയത്തിൽ ലഭ്യമല്ല.

5(c), 5(d), 5(e) - 1956-ലെ ദേശീയപാത ആക്ട് (48 of 1956) പ്രകാരമാണ് സ്ഥലമേറ്റെടുക്കുന്നത്. ദേശീപാതയ്ക്കുവേണ്ടിയുള്ള സ്ഥലമേറ്റെടുക്കൽ നടപടികളിൽ സാമൂഹിക- ആഘാത പഠനം (SIA) ഒഴിവാക്കിയിട്ടുള്ളതായി കേന്ദ്ര ഉപരിതല ഗതാഗത വകുപ്പ് മന്ത്രാലയം പുറപ്പെടുവിച്ചിട്ടുള്ള മാർഗ്ഗനിർദ്ദേശപ്രകാരം കാണുന്നു. ആവശ്യമുള്ള പക്ഷം ടി ഭാഗം ഉൾപ്പെടുന്ന പേജുകളുടെ (3 പേജ്) പകർപ്പ് ഒരു പേജിന് 2/- രൂപ നിരക്കിൽ ഫീസ് അടവ് വരുത്തി താങ്കൾക്ക് വാങ്ങാവുന്നതാണ്.

5(f). ഇല്ല

6. നിലവിലെ 3എ വിജ്ഞാപനത്തിനെതിരെ 974 ആക്ഷേപങ്ങൾ ലഭിച്ചിട്ടുള്ളതാണ്.

6(a). ലഭിച്ച ആക്ഷേപങ്ങളുടെ വില്ലേജ് തിരിച്ച കണക്ക് താഴെ ചേർക്കുന്നു:-

മൂത്തകുന്നം - 100, വടക്കേക്കര- 36, പറവൂർ - 60, കോട്ടുവള്ളി – 207, ആലങ്ങാട് -36, വരാപ്പുഴ – 85, ചേരാനെല്ലൂർ - 263, ഇടപ്പള്ളി നോർത്ത് – 187

6(b). ഇടപ്പള്ളി, ചേരാനെല്ലൂർ വില്ലേജുകളിൽ ഉൾപ്പെട്ടു വരുന്ന ഹർജിക്കാർക്കാണ് ഇതുവരെ നോട്ടീസ് നൽകിയിട്ടുള്ളത്. യഥാക്രമം 106, 95 ഫയലുകളിലെ പരാതിക്കാർക്ക് നോട്ടീസ് അയച്ചിട്ടുള്ളതാണ്.

6(c). ക്രമ നമ്പർ 6 (b) പ്രകാരമുള്ളതിൽ യഥാക്രമം 53,39 ഫയലുകളിൽ വിചാരണ നടത്തി മൊഴി രേഖപ്പെടുത്തിയിട്ടുള്ളതാണ്.

6(d). ക്രമ നമ്പർ 6(b) പ്രകാരമുള്ളതിൽ യഥാക്രമം 8, 30 ഫയലുകളിലെ പരാതിക്കാർ കോവിഡ് ഭീഷണി മൂലം ഹിയറിംഗ് മാറ്റി വെയ്ക്കണമെന്ന് അപേക്ഷ നൽകിയിട്ടുള്ളതാണ്.

Scanned with CamScanner

8 A10/4

7\. ചേരാനെല്ലൂർ കണ്ടെയ്നർ റോഡ് ജംഗ്ഷനിൽ വിഭാവന ചെയ്തിരുന്ന ബട്ടർഫ്ലൈ മോഡൽ ഫ്ലൈ ഓവർ പദ്ധതി ഉപേക്ഷിച്ചതുമായി ബന്ധപ്പെട്ട് കത്തുകളൊന്നും ലഭിച്ചിട്ടില്ലാത്തതാണ്. എന്നാൽ 29.11.2018-ലെ 3എ വിജ്ഞാപന പ്രകാരം ചേരാനെല്ലൂർ വില്ലേജിൽ 14.6768 ഹെക്ടർ സ്ഥലം ഏറ്റെടുക്കേണ്ടതായിരുന്നു. 12.02.2020-ലെ 3എ വിജ്ഞാപന പ്രകാരം ചേരാനെല്ലൂർ വില്ലേജിൽ 05.0928 ഹെക്ടർ സ്ഥലം മാത്രമാണ് ഏറ്റെടുക്കേണ്ടിവരുന്നത് എന്ന് കാണുന്നു.

മേൽ പരാമർശിച്ചവയിൽ ഏതൊക്കെ രേഖകളാണ് താങ്കൾക്ക് ആവശ്യമുള്ളതെന്ന് രേഖാമൂലം അറിയിക്കേണ്ടതാണ്. നിർദ്ദിഷ്ട ഫീസ്, "0070-60-118-99-RTI Receipts" എന്ന ശീർഷകത്തിൽ ട്രഷറിയിൽ അടവ് വരുത്തി ചലാൻ ഹാജരാക്കി രേഖകളുടെ പകർപ്പുകൾ താങ്കൾക്ക് കൈപ്പറ്റാവുന്നതുമാണ്.

മേൽ വിവരിച്ച മറുപടിയിൽ താങ്കൾക്ക് എന്തെങ്കിലും ആക്ഷേപമുള്ള പക്ഷം ഒന്നാം അപ്പീൽ അധികാരിയായ സ്പെഷ്യൽ ഡെപ്യൂട്ടി കളക്ടർക്ക് 30 ദിവസത്തിനകം അപ്പീൽ സമർപ്പിക്കാവുന്നതാണ്.

അപേക്ഷയിലെ തിയതി : 27.07.2020
അപേക്ഷ ഈ കാര്യാലയത്തിൽ ലഭിച്ച തിയതി : 27.07.2020

സോണി ജേക്കബ് ടി
പൊതുവിവരാവകാശ ഓഫീസർ & സീനിയർ സൂപ്രണ്ട്
സ്പെഷ്യൽ ഡെപ്യൂട്ടി കളക്ടറുടെ കാര്യാലയം
എൽ.എ. എൻ.എച്ച് നമ്പർ-66
എറണാകുളം, എൻ. പറവൂർ
ഫോൺ നം. 0484-2443399

ഒന്നാം അപ്പീൽ അധികാരി:
സ്പെഷ്യൽ ഡെപ്യൂട്ടി കളക്ടർ (എൽ എ)
എൻ എച്ച്-66, എറണാകുളം, അത്താണി
എൻ. പറവൂർ, പിൻ-683513
ഫോൺ നം. 0484-2443399
ഇ-മെയിൽ: dycollectorlanh66ekm@gmail.com

L

Scanned with CamScanner

English translation of Annex-A10

Visual Language – Mother Tongue

No: A2/1282/2020

Office of the Special Deputy Collector,
(L.A)N.H 66
(Kuttippuram -Edappaly) Ernakulam
North Paravoor P.O – 683513
Phone: 04842443399
Email : dycollectorlanh66ekm@gmail.com

Date: 11/08/2020

From,

Sony Baby t
Public Information Officer & Senior Superintendent
Office of the Special Deputy Collector
L.AN.H No- 66, N Paravoor
Ernakulam.

To,

Shri. Haridas V K
Udhayam Valiyaparambil
Ghandakarnan Veli
N. Paravoor P.O

Sir,

Subject: Right To Information act, 2005- granting of information and copies Reg.-

Reference : (1) Your application dated 27/07/2020.

(2) Your applications based on RTI Act dated 01/02/2020, and 26/02/2020.

Kindly see the references. Given below are the answers to the questions numbers 1 to 7 as per Reference 1:-

1. It is clarified under the National Highway Act of 1956 that notification 3a is invalid. You can have the copies of the said part at a rate of rupees 2, if you require. As per the various orders by the honorable Kerala State Information Commission, RTI Act ensures only to give access to the information under the possession of a public department make available to the public and not to explain the reasons.

Scanned with CamScanner

English translation of Annex A10

1(a). In the letter by the National Highway Authority of India to the project Director numbered a2-25/2018 dated 30/11/2019, says that 3a notification of 29/11/2018 is invalid. You can have the copy of the letter(1 page) at a rate of rupees 2 per page. The copy of the said letter has been sent to the Collector.

The data for making the 3a notification has been sent by the National Highway Authority of India on 16/12/2019 via e-mail. The present notification has been made by making required changes in accordance with the basic documents relating to the said data. There are 99 pages for the copies of the said data. 27 pages of this is in A3 size. You can have the copies of these pages at a rate of rupees 5 per page and the rest 72 pages at a rate of rupees 2 per page.

2.

2(a) The survey/ sub division numbers, nature, area of the places, taken over from the 8 villages of Cheranalloor, Edappally North, Aalangaadu, Kottuvally, Moothakunnam, Paravoor, Vadakkekkara, Varappuzha , has been serial numbered and documented in the 3a notification of the India Gazette numbered S.O675(E) and dated 12/02/2020.As per the serial numbers, 295,277,32,167,159,80,89,73 numbers are in survey/sub divisions.

As per reference no. 2, you have informed that you have the copy of the 3a notification released on 26/02/2020 in the application you have submitted to this office on 26/02/2020. You can have the copies of the 74 pages of the 3a notification at a rate of rupees 2 per page, if you require.

3. The related data/ information is not available in this office.

3(a). No.

4,4(a). Hearing and other initial procedures are now happening in Section 3(C) upon the complaints received against the 3a notification dated 12/02/2020. Order from the Central Ministry of Road Transport for calculating the compensation is available. You can have the copy of the said order(2 pages) at a rate of rupees 2 per page.

4b. Orders from the revenue(B) department, principal Secretary, District Collector, Ernakulam regarding the valuation of the place is available. You can have the copies of the said order(3 pages) at a rate of rupees 2 per page.

4(c).

5,5(a). Only the initial procedures regarding the 3a notification in the India gazette numbered S.O675(E) dated 12/02/2020,has been started. Decisions, regarding the matter contained in the question, will be taken only after considering the orders proclaimed by the Central Ministry of Road Transport, National Highway Authority of India, and the orders currently made by the central/ State Governments. You can have the copy of the orders or instructions(10 pages) available, from the Central Ministry of road Transport and Revenue(B) departments regarding the said matter, at a rate of rupees 2 per page.

5(b). Concerned document/ information is not available in this office.

5(c), 5(d),5(e) – The property has been taken over by the National Highway Act (48 of 1956) of 1956. It is shown in the instructions made by the Central Ministry of Road Transport that Social Impact Assessment (SIA) has avoided in procedures for land acquisition for National Highway. You can have the copy of the pages containing the said part(3 pages) at a rate of rupees 2 per page, if requires.

5(f). No.

6. Got 974 complaints about the existing 3a notification.

6(a). The village vise number of complaints is given below:-

Moothakunnam – 100, vadakkekkara – 36, Paravoor – 60, Kottuvally – 207, Aalangadu – 36,

Scanned with CamScanner

English translation of Annex A10

Varappuzha – 85, Cheranellloor – 263, Edappally North – 187.

6(b). Notice has been served to the petitioners of the Edappally and Cheranelloor village as of now. Notice has been sent to the complainants in the 106 and 95 files respectively.

6(c). Trial has been conducted and statement has been recorded in the files numbered 53,39 respectively.

6(d). As per the serial number 6(b) the complainants in the 8th and 30th files respectively has given an application seeking for changing the hearing due to covid spread.

7. No letters has received regarding quitting of the butterfly model fly over project at Cheranalloor container road junction. As per the 3a notification of 29/12/2018, about 14.6768 hectors of land has to be acquired. But as per the 3a notification of 02/02/2020, it is seen that, only 05.0928 hectors of land only should be acquired.

Which all documents mentioned above are required by you, should be informed. You can produce the challan by which you have paid the fees at the treasury headed "0070-60-118-99-RTI Reciepts" and collect the copies of the documents.

You can file an appeal before the the Special Deputy Collector, the appellate authority, in case you have any complaints about the above described reply, within 30 days.

Date in the application: 27/07/2020

Date in which application received in this office: 27/07/2020

Sony Baby T

Public Information Officer & Senior Superintendent

Office the Special Deputy Collector

L.A.N.H Number – 66

Ernakulam, N. Paravoor

Phone No. 0484-2443399

1st Appellate Authority:

Special deputy Collector (L.A)

N.H-66, Ernakulam, Athani

N.Paravoor, Pin-683513

Phone No. 0484-2443399

Email: dycollectorlanh66ekm@gmail.com

True Copy translation

Scanned with CamScanner